

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 10528 & 10532 OF 2010
IN
CRIMINAL APPEAL NO. 2020 OF 2009

BHARAT AMRATLAL KOTHARI

.....

APPELLANT

VERSUS

DOSUKHAN SAMDKHAN SINDHI & ORS.

.....

RESPONDENTS

O R D E R

We have perused the Miscellaneous Petitions.

Criminal Miscellaneous Petition No. 10532 of 2010 seeking exemption from filing official translation is allowed.

As far as Criminal Miscellaneous Petition No. 10528 of 2010 is concerned, in the background of the facts that have been pointed out, we extend the time for filing of the undertaking up to the end of May, 2010. The application is allowed to the above extent.

.....J
[HARJIT SINGH BEDI]

.....J
[K.S. RADHAKRISHNAN]

NEW DELHI
MAY 06, 2010.

